36,

रूप से शिवसागर लाई जाय या शिवसागर से नामरूप लाई जाय, बराबर खर्च पडेगा।

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, according to the estimate we got from the Minister, the difference in cost is only Rs. 12 crores but there is something wrong in the estimate. The Minister says that if another plant is established Mazenga, then gas has to be carried from Namrup to that place. That is not correct. For Mazenga no pipeline is necessary; that is quite close to the oilfileds, Only for Namrup they have to carry by pipeline. So, no Naharkatia pipeline from Mazenga is necessary. But he has taken these into account while calculating the cost of the two plants. Whereas people would be uprooted from the land requisitioned for the purpose of expansion of the Namrup Fertiliser Plant, it is not so in the case of Mazenga. Then how do they calculate that the cost of setting up a plant at Mazenga is higher than the expansion of the Namrup plant? So this calculation is not correct. In view of this, may I know from the Minister whether he is going to review his statement and also the decision they have taken?

12 Noon

श्री जनेश्वर मिश्र: मान्यवर, नामरूप
- में जमीन पहले से उपलब्ध है। श्रव ग्रधिक से
ग्रधिक केवल 90 एकड़ जमीन ग्रौर
चाहिए जब कि शिवसागर में हमें सारी जमीन हैं
का एक्वीजीशन करना पड़ेगा। ऐसी हालत
में ऐसे सवाल खड़े होंगे कि हम किसानों को
उनकी जमीन से बेदखल कर रहे हैं।

श्री एन० पी० चौधरी: वहां भी जमीन श्रापको लेनी नहीं पड़ेगी। शिवसागर में स्टेट गर्वनमेंट सारी जमीन मुफ्त में देने को तैयार है। फिर श्राप उस जमीन को क्यों नहीं लते?

श्री जनेश्वर मिश्रः यदि स्टेट गर्वनमेंट जमीन मुफ्त में देने को तैयार है तीभी किसानों से वह जमीन खाली कराने में समय लगेगा । इससे खाद के उत्पादन में विलम्ब होगा।

श्री नृपित रंजन चौधरी: यहां भी श्रापको जमीन खाली करानी पड़ेगी। जहा तक स्वयं दे रहे है का सवाल है, पहले जिन लोगों के कहा गया था, उनसे खाली नहीं करा पाए श्रीर श्रव नए लोगों से यह कहा जा रहा है।

MR. DEPUTY CHAIRMAN: Question Hour is over

में मंत्री महोदय से निवेदन करूंगा कि जिन मानतीय सदस्यों ने यह प्रश्न पूछा है, उनसे वे ग्रापने दक्तर में बुला कर चर्चा कर लें।

श्री एच० एन० वहुगुरा(श्रीमन, यदि म्रापकी माजा हो तो मं भी कुछ Sir, the position is that, so far as the uprooted persons are concerned, the Government has already deposited the money with the State Government. It is for the State Government to make payments to the people whose land has been taken over in Namrup. As far as the uprooted persons are concerned, it is policy of this Government to see that we try to accommodate one person from every family whose land we take over by training him and putting him in employment. I think nothing better than this could

WRITTEN ANSWERS TO QUES-TIONS

Meeting of the D.P.C. of the Medical Department in the Indian Railways

*153. SHRIMATI AZIZA ÎMAM: SHRI AHMAD HOSSAIN MONDAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any meeting of the D.P.C. in the Medical Department of

the Railways has been held during the last 4 years; and

(b) if not, what are the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) It was proposed to the Union Public Service Commission to convenue a Departmental Promotion meeting in 1973. This Committee did not materialise as the Recruitment Rules for promotion of Assistant Medical Officers (Class II) as Divisional Medical Officers were revised in the meantime to make the Assistant Medical Officers Licentiate qualifications also eligible for promotion as Divisional Medical Officers. Revised proposals had to be formulated in keeping with this change. By then, Government had accepted the recommendations of the Third Pay Commission to Class II Assistant Medical Officers in the Class I scale of Rs. 700-1600 as Assistant Divisional Medical Officers. For this purpose all the Assistant Medical Officers (Class II), numbering over 2000, had to be screened by a Committee set up under the aegis of Union Public Service Commission. The process of screening has been completed only recently and proposals for promotion of Assistant Divisional Medical Officers as Divisional Medical Officers for Departmental Promotion Committee meeting are now being formulated.

Amendment of the Company Law to Effectively check Donations to political Parties

*158. SHRI YOGENDRA SHARMA: SHRI LAKSHMANA MAHA-PATRO SHRI INDRADEEP SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to amend the Company Law with a view to preventing effective company donation to political parties; and
- (b) if so, what are the details of the proposal in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) An Expert Committee has been appointed by the Government under the Chairmanship of Justice Rajindar Sachar, a sitting Judge of Delhi High Court for reviewing the provisions of the Companies Act, 1956 and the Monopolies and Restrictive Practices Act, 1969. The said Committee has been asked to consider and report on what changes are necessary in the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969 with particular reference to the modifications which are required to be made in the form and structure of the said two Acts so as to simplify them and to make them more effective wherever necessary. It is expected that the said Committee will also go into the question of Company donations to political parties purposes and make or for political recommendations. The appropriate Government will, thereafter consider the recommendations and take necessary action.

Restructuring of the Oil Industry...

*159. SHRI SWAMI DINESH
CHANDRA:
DR. RAJAT KUMAR
CHAKRABARTI:
SHRI NRIPATI RANJAN
CHOUDHURY:
SHRIMATI LEELA DAMODARA MENON:
SHRIMATI AMBIKA SONI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to answer to Starred Question 137 given in the